

**Appointment of Scheduled Caste Senior Investigators in the Central Statistical Organisation**

7588. SHRI AMBESH : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 4725 on the 14th July, 1971 regarding non-inclusion of Scheduled Caste Senior Investigators of the Central Statistical Organisation in the Indian Statistical Service Grade IV and state :

(a) whether the Scheduled Caste Senior Investigators appointed in the Central Statistical Organisation in 1962 were recruited through the Union Public Service Commission and that the Commission has again advised to 1970 that their appointment should be treated as regular from 1962 ;

(b) whether the Department of Statistics has decided on the advice of Department of Personnel, to confirm them against reserved permanent posts of Senior Investigators available from 1960 ; and

(c) the basis on which the Department of Personnel has not so far recognised their appointment as regular from 1962 for inclusion of their names in the Indian Statistical Service Grade IV Select List ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) The Department of Statistics has requested the Union Public Service Commission for concurrence in a proposal to confirm them against reserved permanent posts, and the concurrence of the U.P.S.C. is awaited.

(c) The Department of Personnel has now recognised the appointment of these Investigators as regular from 1962. Whether they can be considered for inclusion in the Select List is now being examined.

**Production of coloured sarees**

7589. SHRI ESWARA REDDY : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any recommendations was made by the Powerloom Enquiry Committee (1964) to reserve the production of coloured sarees exclusively for handlooms ;

(b) whether any order was issued by Government to that effect and, if so, when it was issued and its particulars ;

(c) whether this order is being implemented and if not, the reasons therefor ; and

(d) the proposals, if any, under consideration for strict enforcement of the order and other remedial measures to overcome the crisis that the handloom industry is now facing ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) Yes, Sir, under Notifications No. CER/10/66 and CER/10A/66, both, dated the 9th November, 1966 by the Office of the Textile Commissioner, Bombay.

(c) and (d). The said orders of reservation of production of coloured sarees exclusively by handlooms were to be enforced through the respective State Governments, but the Maharashtra High Court have, on Writ Petitions filed by certain powerloom owners stayed the implementation of the orders. Effective steps to enforce the ban on production of coloured sarees by powerlooms can be taken only after the stay orders are vacated by the Maharashtra High Court.

**Release of Handloom Cloth Stocks piled up in Andhra Pradesh**

7590. SHRI ESWARA REDDY : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the estimated worth of handloom cloth both in co-operative and private sector lying unsold till June this year in Andhra Pradesh ;

(b) whether the Government of Andhra Pradesh have made a request for financial assistance and other remedial measures for the release of handloom cloth stocks piled up ;

(c) if so, the particulars of their request; and

(d) the action taken or proposed to be taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Rs. 5 crores—of which Rs. 2 crores is in cooperative sector and Rs. 3 crores in private sector.